

**INSPECTION REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) IN RESPECT OF
O.A.NO.21 OF 2021 FILED BY DR.V.ANUPKRISHNAN, CHENNAI - SITE
INSPECTION HELD ON 20.04.2021**

1. Preamble

The Project proponent M/s.Prestige Bella Vista had obtained Environmental Clearance(EC)by Ministry of Environment, Forests and Climate Change, New Delhi vide letter F.No.SEIAA/FN/ F430/2011-1A.III dated 16.10.2012 subject to certain conditions. The above said Environmental clearance was not issued by State Environment Impact Assessment Authority-Tamil Nadu.(SEIAA-TN).Further it is submitted that the Respondents 4 & 5 have not filed any proposal for the Expansion or amendment for the Existing EC to SEIAA-TN.

Meanwhile Dr.V.Anupkrishnan, Chennai has filed a case against M/s. Prestige Bella Vista before The Hon'ble National Green Tribunal, Southern Zone vide O.A.No.21 of 2021. The grievance in the application stating, violation of certain conditions imposed in the Environment Clearance and regarding the other permissions granted to the respondents 4 and 5 for their project.

In this regard, It is respectfully submitted that this Hon'ble National Green Tribunal Southern Zone, Chennai dated 05.02.2021 has ordered that to ascertain the genuineness of the allegations made in the application to constitute a Joint Committee comprising of (1) Senior Officer from the Regional Office of MoEF & CC, Chennai (2) Senior Officer from SEIAA and (3) Senior Scientist from the State Pollution Control Board to inspect the area in question and find out if there is any violation. The SEIAA will be the Nodal Agency for coordination and for providing necessary logistics support for this purpose. The committee is directed to consider the question as to whether there is any violation of Environment Clearance conditions and the following:

- (1) *"To consider the question as to whether there is any violation of Environmental clearance conditions?"*
- (2) *Whether there is any violation of Environmental clearance conditions?"*

(3) *Whether any permission has been obtained for the purpose of establishing ETP or STP? If there is any violation in implementing the conditions imposed in that regard?*

(4) *Whether any damage has been caused on account of the non-compliance of the conditions imposed and if so what is the amount of compensation to be recovered from them and submit a factual as well as action taken report in this regard."*

It is respectfully submit that, the joint committee has inspected the site on 20.04.2021 at 10.00 A.M for the compliance of the Hon'ble National Green Tribunal, Southern Zone, Chennai order Dt. 5.2.21. Accordingly the joint committee has submitted the report to the Hon'ble Tribunal through e filing on 20.7.2021.

It is respectfully submit that Hon'ble Tribunal order dated 18.11.2021 had directed the State Pollution Control Board to file a further report, after considering the objections filed by the project proponent as well as the applicant. Subsequently Tamil Nadu Pollution Control Board has filed the report on 13.1.2022.

It is respectfully submit that the applicant Dr. Anupkrishnan V has filed the objection on the report submitted by Tamil Nadu Pollution Control Board has filed the report on 13.1.2022. Based on that The Hon'ble NGT (SZ) has directed the Joint Committee and the 3rd Respondent are directed to file their respective further report and statement respectively to this Tribunal before the next hearing date.

It is respectfully submit that the Joint Committee with the following members has inspected the site on 17.2.2022 and observed the following.

1. Dr.C.Kaliyaperumal, Director, MoEF&CC, Regional Office, Chennai-Member, Joint committee
2. Dr. D. Narasiman -State Level Environmental Impact Assessment Authority-Tamil Nadu - Member and Nodal officer of the joint committee.
3. Thiru.M.Prabakaran, Assistant Engineer, Tamil Nadu Pollution Control Board, Sriperumbudhur, Kancheepuram District- Member, Joint committee.

Representatives from the Respondent

1. Thiru C. Nagaraj- Senior Vice President- Business Operations
2. Thiuru T Shakthivel, Manger- Projects

Objection made by the Petitioner & Observations of the Committee:

S. No	Objection raised by applicant	Remarks
1.	<p>The 6th Respondent has stated in the para 1 of the final report that “the developer has obtained Environmental clearance from SEIAA-TN vide F.No.SEIAA/F430/2011-IA-III dated 16-10-2012 for the construction of Residential apartment in the total land area of 100,199 sq.mt with total built up area of 478,003 sq.mt comprising of 20 blocks of residential building and one block of club house at Survey Numbers 1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4 etc. at Ayyappanthangal village, Kundrathur Taluk, Kancheepuram District in the name and style of M/s Prestige Bella Vista subject to certain conditions.”</p> <p>The 6th Respondent stated in Para 3 of final report that “CTE was issued to the developer vide proc.no.T11/TNPCB/F.18722/OL/SPR/W&A/2013 dated 28/06/2013 for construction of Residential apartment in the total land area of 100,199 sq.mt with total built up area of 458,341 sq.mt comprising of 33 blocks in 20 towers of residential building with 2 basement and 1 block of club house, each tower having two basement plus ground plus 16 floors. This CTE is valid for 2 years which was expired on 27/06/2015.”</p> <p>But the 6th Respondent failed to record that there is a discrepancy in the CTE and Environmental Clearance and the CTE was issued violating EC conditions.</p>	<p>As per the EC, the Project was to be constructed as a residential complex comprising of 20 blocks/ towers (“Towers”). As stipulated in the EC, there are only 20 Towers that have been constructed within the Project.</p> <p>Each of these Towers comprises of one or more blocks (to a maximum of three blocks), aggregating to a total of 33 blocks (“Blocks”).</p> <p>This fact is evident on a perusal of the planning permit issued by the CMDA and the same is annexed hereto as <i>Annexure A</i>. It is further relevant to submit that the construction was made within the built-up area as envisaged in the EC and hence, there is no violation committed.</p>
2.	<p>It is not mentioned in the final report of TNPCB that the 6th Respondent issued CTO to Respondent 4&5 vide Proc. no. T2/TNPCB/F.1918SPR/W&A/2018 dated 26/11/2018, overlooking the fact that the CTE was already expired in 2015 and was not renewed.</p>	<p>The CTE already issued was expired, however the respondent 4 & 5 did not obtain CTE- Extension or CTE- Expansion.</p> <p>The Joint committee observed that the respondent 4 & 5 has applied for renewal of existing CTO and the same was returned for want of additional details. A Show cause notice was also issued by TNPCB in this regard.</p>

	<p>It is not mentioned in the final report of TNPCB that the 6th Respondent issued CTO on 26/11/2018 to Respondent 4&5, violating the Office Memorandum of MOEF&CC dated 02/11/2018 insisting TNPCB not to issue CTO to projects where ground water is proposed as water source till the project proponent obtains permission to draw ground water for project activities.</p>	<p>The Joint Committee observed that there were seven bore wells within the premises and which not currently in use.</p>
<p>4.</p>	<p>Special conditions 5 of CTE (W) and 4 of CTE (A), which stated that “the unit shall obtain and submit NOC from competent authority for ground water abstraction.” The unit hasn’t obtained NOC for ground water abstraction even now.</p>	<p>To this effect respondent 4 & 5 has furnished an affidavit as under</p> <p>“We wish to inform you that we have obtained permission for supply of 2 MLD (2000 KLD) of freshwater from the Chennai Metro Water Supply and Sewage Board (CMWSSB) vide letter dated 15/06/2016. In order to meet the additional water demand in summer season and during festival, and during holiday fresh water supply is being meet through the private water tanker supply. And hence we wish to inform you that we are not extracting the ground water from the existing bore well and it is being used as harvesting structure.”</p>

The special condition 4 of CTE (W) and special condition 3 of CTE (A) which stated that “ the unit shall comply with the conditions imposed in Environmental Clearance obtained from SEIAA of TN vide their letter No F.No. SEIAA/F430/2011-IA-III dated 16.10.2012.

Operation phase

EC Conditions	Present status of compliance observed by the Joint committee
<p>The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Tamil Nadu Pollution Control Board</p>	<p>As per the TNPCB statement the developer has obtained Adequacy Certificate for the installed STP’s (3 nos. - 1 no. of 860 KLD, 1 no. of 450 KLD & 1 no. of 240 KLD) from Anna University, Chennai. The treated sewage generated from the STP is being analyzed through TNPCB Laboratory & its ROA reveal that all the parameters are within the limit prescribed by the Board</p>
<p>The car washing in the complex/multiplex Should not be allowed.</p>	<p>The developer has not provided car washing centre in the residential complex. It is reported that there is no shopping mall available in the multiplex our project</p>
<p>Adequate & appropriate pollution control measures should be provided to control fugitive emissions to be emitted from the shopping and multiplex.</p>	<p>The committee observed that there is no shopping mall constructed/operating within the premises.</p>
<p>Adequate drinking water facility based on the Reverse Osmosis treatment technology be</p>	<p>The committee observed that the developer has not provided any Reverse osmosis plant for the</p>

provided.	treatment of Drinking water to be provided for the occupancies.
Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pretreatment must be done to remove suspended matter, oil and grease.	The committee observed that the developer have constructed collection sump (3 nos. with total capacity of 480 cu.m) to store the runoff from terrace. Also, the percolation pits (17 nos. with size of 1.2 m dia. x 4 m depth and 0.6 m dia. x 2 m depth) are installed along the storm water drains to augment the ground water level. Further, the developer has provided silt trap as a pretreatment to remove suspended matter, oil & grease.
The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The In-Vessel bio-conversion technique should be used for composting the organic waste.	The solid waste generated should be properly collected before disposal to the City Municipal Facility. The In-Vessel bio-conversion techniques should be used for composting the organic waste. During inspection it was noticed that un-segregated solid is being disposed in to Ayyanpanthangal Municipal solid waste dump site which is noted as violation .
Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Tamil Nadu State Pollution Control Board.	The Developer/respondent has installed only 17 D.G.sets such as power of 725KVA - 10Nos,600KVA-5Nos & 500KVA -5Nos with total capacity of 12.75MVA,Hazardous waste generated by the developer/respondent has to obtain authorization and then disposed to the authorized recyclers. The developer has not obtained necessary authorization under Hazardous and Other Waste (Management &Transboundary Movement) Rules, 2016, for disposal of Hazardous waste generated from the residential apartment D.G Sets. At Present , The accumulated quantity of Hazardous waste is 800 Liter
The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety	The committee observed that the Green belt provided is inadequate and does not confirm to norms.
The project proponent should take adequate and appropriate measures to contain the ambient air quality within the prescribed standards. The proposal regarding mitigation measures to be taken at site should be submitted to Ministry of Environment & Forests.	The developer has reported that there is ambient air quality (AAQ)is being maintained with the prescribed standards of NAAQ, 2009. The AAQ is being monitored by an NABL accredited laboratory and the results are found to be within the limits. Air emissions from the DG sets are dispersed through stacks of 53m height from the ground level (i.e. 1.5m above the terrace level of the buildings). Regular water sprinkling and

	cleaning is being carried to maintain the AAQ within the prescribed standards of NAAQ.
Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.	The developer has reported that they Incremental pollution loads (exceeding the limits prescribed by MoEF&CC) were not observed in the past. This is being monitored through the report of analysis carried out on a quarterly basis within the premises. It is being submitted to MoEF&CC through our six monthly reports.
Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments should be provided.	The Committee observed that the developer has provided solar water heater for the top 2 floors of 30 blocks. In addition the developer has not installed solar light on existing poles along the internal roads and garden area of the project site .
Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments should be provided.	The Committee observed that the developer has provided solar water heater for the top 2 floors of 30 blocks. In addition the developer has not installed solar light on existing poles along the internal roads and garden area of the project site .
Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	The developer has provided bell mouth entry near the entry and exit points from the roads adjoining the project site to avoid traffic congestion. Also, the developer has provided and allotted parking lots for the residents within the premises and hence there is no utilization of public space by the occupants for parking.
xiii) A report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy Efficiency should be Prepared incorporation details about building materials & technology, R &U Factors etc., and submit to the Ministry in three months' time	The developer has provided energy conservation measures such as LED bulbs, Gearless lifts, timer based switches for common areas, energy efficient pumps& motors and low flow type fixtures have been provided that saves nearly 20% of energy.
xiv) Ozone depleting substances (Regulation & Control) Rules should be followed while designing the air conditioning system of the project.	The committee observed that the there are no centralized air conditioners installed.
xv) Environment Management Cell should be formed during operation phase which will supervise and monitor the environment related aspects of the project.	The Committee observed that the developer has provided separate environmental management cell to supervise and monitor the environment related aspects of the project.
Special condition 31 of CTE(W) which stated that " the unit shall provide electromagnetic flow meter, online continues monitor to measure the parameter viz PH, TSS, DO, at	The unit has provided Electro Magnetic Flow Meters (EMF's) at the inlet and outlet of the all the STP, which is under operation. However, As per the CPCB Direction, OCEMS

<p>inlet and outlet of the STP and it shall be connected with CARE AIR Centre Chennai within 3 months". The unit hasn't installed OCEMS even now.</p>	<p>provision is made with 17 category industries only.</p>
<p>General conditions 2 of CTE(W&A) which stated that " the above CTE can't be construed as CTO. Unit was commissioned on 15.10.2016 according to the application for CTO expansion submitted by the project proponent on 5.8.2021.</p>	<p>CTE was issued to the respondents 4 &5 vide Proc. No. T11/TNPCB/F.18722/OL/SPR/W&A/2013 dated 28.06.2013 But the Respondents 4 & 5 has applied for partial CTO and obtained Consent to operate from TNPCB vide Proc.dated. 26.11.2018.</p> <p>However the respondent 4 & 5 has constructed additional build up area of 1,11,610 Sq.mt without obtaining prior consent.</p> <p>Hence show cause notice was issued to the developer on 23.09.2021 for violating consent order conditions.</p> <p>Subsequently the TNPCB has issued directions to the developer vide Bd's Proc. No T2/ TNPCBd /F.2549/ SPR/RL/W&A/2021 dated 08.04.2021.</p> <p>Hence levy of Environmental Compensation of Rs. 95,97,656/- is calculated for not complying consent order conditions and same was indicated in Hon'ble NGT Order dated 23.09.2021</p>
<p>General conditions 2 of CTE(W&A), which stated that " the industry shall make a request for grant of CTO at least 30 days before the commissioning of trial production . But the unit applied for CTO for 25 Blocks in 2018 only.</p>	<p>A show cause notice was issued in this regard to the developer on 23.09.2021 for violating consent order conditions.</p> <p>Subsequently the TNPCB has issued directions to the developer vide Bd's Proc. No T2/ TNPCBd /F.2549/ SPR/RL/W&A/2021 dated 08.04.2021.</p>
<p>General conditions 9 of CTE(W&A), which stated that " CTO will not be issued unless the unit complies with all the conditions of CTE.</p>	<p>CTO –Expansion has not issued to the respondents 4 &5 for not uploading building completion certificate obtained from competent authority for the entire project (Phase I & II) and without remitting CTE-Expansion consent fee. In this regard a show cause notice and directions were issued to the developer.</p>

1. Recommendation

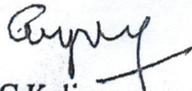
1. The Proponent shall strictly comply with the directions issued by the TNPCB vide Proc. dated 08.04.2021

2. The Propjet proponent may be levied with Environmental Compensation as calculated submitted to the tribunal by TNPCB.

2. Signature of Joint committee members


M. Prabakaran, AE/TNPCB
Member


Dr. D. Narasiman/SEIAA
Member/Nodal officer


Dr. C. Kaliyaperumal,
Director, Regional MoEF,
Member

Enclosures:

1. CMWSSB letter.
2. Under taking regard no ground water obstruction.



CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD
No. 1, Pumping Station Road, Chintadripet, Chennai-600 002.

SUPERINTENDING ENGINEER (WT&T)

Lr.No. CMWSSB/CE(O&M)II/WT&T/530 MLD/2016, dt.15.06.2016.

To

M/s. Prestige Group,
(Prestige Estates Properties Ltd.)
Top Floor, Prestige Polygon,
No.471, Anna Salasi, Nandanam, Chennai 600 035

Sir,

Sub: CMWSSB – CE(O&M)II – SE(WT&T) – 530 MLD – Providing
Water Supply to M/s. Prestige Estates Projects Ltd,
Apartments in Ayyappanthangal – Approved by the
competent authority – Payment of deposit amount –
Requested – Reg.

Ref: 1) Lr.No. CMWSSB/SE(WT&T)/530 MLD/2016, dt.
14.06.2016.

2) Your Letter dated 14.06.2016.

In the reference 1st cited, a letter of in principle approval, approved by the competent authority for Providing 2.0 ML water from 2000mm dia transmission line of the Board has been communicated to you and vide reference 2nd cited the same has been accepted by you with conditions framed by the CMWSS Board for effecting the same.

Hence, you are requested to deposit an amount of Rs.5,80,000/- towards execution of this work for Providing water supply to the apartments at Iyyappanthangal.

In this regard, you are requested to procure and provide a Digital Water Meter of 200mm size for installation and the same shall be maintained by you in good working condition.

Y. S. S. J. J.
Superintending Engineer (WT&T) 15/6/16

Ac Payee Only

इलाहाबाद बैंक ALLAHABAD BANK
बेनाई मार्केट रोड
Chennai Mount Road-210011 G6
ISSUE BRANCH IFS CODE : ALLA0210218

INTER OFFICE INSTRUMENT (DRAFT/BANKER'S CHEQUE)

VALID FOR THREE MONTHS FROM THE DATE OF ISSUANCE

Tel No. : 044 - 28549262

Date : 15/06/2016

मांगे जाने पर ON DEMAND PAY

CMWSSB *****

या इनके आदेश पर OR ORDER

रुपये RUPEES

Five Lakh Eighty Thousand only.*****

₹ 580000/-

4 Allahabad Bank 0210218
प्राप्त मूल्य के लिये अर्थात् FOR VALUE RECEIVED

Amount Below Rs.580001.00

इलाहाबाद बैंक ALLAHABAD BANK
भारत के सभी शाखाओं पर समुल्लेख रकम PAYABLE AT PAR AT ALL BRANCHES IN INDIA
IOIK000001

M. Kumar
28396
प्रतिदस्तावेजी COUNTER SIGNED
(नमूना हस्ता. सं. सहित WITH SPECIMEN SIG. NO.)
5/6
A. K. Chatterjee
45309
प्रधिकृत हस्ताक्षरकर्ता AUTHORIZED SIGNATORY

KEY: DB4G6

⑈ 797837⑈ 600010002⑈ 000001⑈ 66

NAGPUR BUSINESS FORMS / CTS - 2011

ALLAHABAD BANK

CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD
No.1, Pumping Station Road, Chintadripet, Chennai-600 002

METERED WATER CHARGES BILL
METERED READING TAKEN

DATE : 02-FEB-21
24-JAN-2021

Old CMC NO.

CMC NO.

CATEGORY

4088801040000

Commercial Others WI H

Date of Entry	Meter Billing Period	Previous Reading	Current Reading	Consumption in Ltrs.
01-FEB-21	202101	0	0	12701000

Arrears upto Previous Half year/Month

Water Charges Demand

Tax Demand

Surcharge

0.00

0.00

0.00

Current Demand

15,36,821.00

Total Demand

15,36,821.00

0.00

Total Amount Payable

15,36,821.00

Address of Area Office

RO-II
AMBATHUR ROAD
PUZHAL, CHENNAI, CHENNAI, 600 066
Tel: 26590674/

To

M/s. PRESTIGE ESTATE PROJECTS LIMITED
1/8, MOUNT POOMAMALLEE RD, IYANPANTHANGAL

, Chennai-600056

Payment Conditions :

1. Payment to be made within 7 days of receipt of the bill.
2. For delayed payment of water charges, surcharge is collected on recurring basis.
3. Complaints in regard to the incorrect or excess readings or classification clerical error are to be made within 30 days of the date of the bill. Otherwise, the reading shall be taken as correct and the bill shall not be revised.
4. The owners and occupiers of the building shall be jointly and severally liable for then payment of all the sums due towards water supply and they should in writing to the authorized authority of any change in ownership or tenancy.
5. A penalty will be levied for the dishonoured cheques and payment in lieu of dishonoured cheque shall be by cash or D.D. only.
6. For further clarification, kindly contact Area Senior Accounts Officer.

[Signature]
S.A.O. / A.O.

[Signature]

CHENNAI METROPOLITAN WATER SUPPLY AND SEWAGE BOARD
No.1, Pumping Station Road, Chintadripet, Chennai - 600 002

METERED WATER CHARGES BILL
METERED READING TAKEN

DATE: 30-DEC-2020
24-DEC-2020

Old CMC NO. 4088801040000
CMC NO. 4088801040000
CATEGORY Commercial Others W/M

Date of Entry	Meter Billing Period	Previous Reading	Current Reading	Consumption in Ltrs
30-DEC-2020	202012	135045900	136913100	1867000

Water Charges Demand

Tax Demand

9623000 → Avg Demand for 23 days (3.12.2020 - 25.12.2020)
11290000

Arrears upto Previous Half Year/Month

Surcharge

0.00

0.00

Current Demand

13,66,090.00

Total Demand

13,66,090.00

0.00

Total Amount Payable

13,66,090.00

Address of Area Office

RO - II
AMBATHUR ROAD
PUZAL CHENNAI, 600 066
Tel: 29022100/

To

M/S NCTPS ATHIPATTU CAMP
VALLUR, CHENNAI-600066.

Payment Conditions.

1. Payment to be made within 7 days of receipt of the bill.
2. For delayed payment of water charges, surcharge is collected on recurring basis.
3. Complaints in regard to the incorrect or excess readings or classification or clerical error are to be made within 30 days of the date of the bill. Otherwise, the reading shall be taken as correct and the bill shall not be revised.
4. The owners and occupiers of the building shall be jointly and severally liable for then payment of all the sums due towards water supply and they should intimate in writing to the authorized authority of any change in ownership or tenancy.
5. A penalty will be levied for the dishonoured cheques and payment in lieu of dishonoured cheque shall be by cash or D D Only.
6. For further clarification, kindly contact Area Senior Accounts Officer.

BAO / A.O.

0209684



தமிழ்நாடு தமில்நாடு TAMILNADU



16 FEB 2022

PRESTIGE ESTATES PROJECTS LTD.

CN 448087
A.S. CHANDRASEKAR
STAMP VENDOR,
LIC No: 9034 / 86 / B1
NEW No: 161, T.H. ROAD,
TRIPPLICANE, CHENNAI-600 005

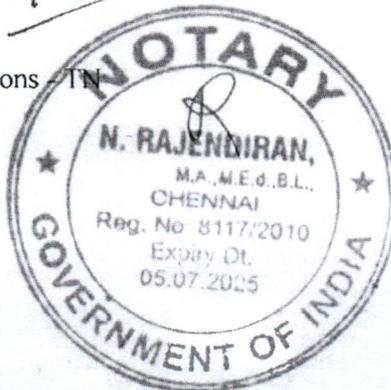
UNDERTAKING

I, C. Nagaraj represent M/s. Prestige Estates Projects Limited as its Authorized Signatory having office at No. 471, Top Floor, Annasalai, Nandhanam, Chennai – 600 0035 has developed an Residential Complex entitled “Prestige Bella Vista’ at Survey Nos. 1/1, 1/2, 2, 3/1, 3/2, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, etc. of Ayyappanthangal Village, Kundrathur Taluk in Kancheepuram District.

I wish to inform you that the fresh water requirement of the above said project is partly met through CMWSSB metro water connection and remaining through private water tanker supply available in the vicinity of project site. Also, I wish to state that the existing bore well within the project site are sealed and the same is not used for extraction of ground water.

For Prestige Estates Projects Limited

Nagaraj C
Sr. VP – Business Operations – TN
Authorized Signatory



N. RAJENDIRAN, M.A., M.E.S., B.L.
MS No: 1293/1991
ADVOCATE & NOTARY PUBLIC
GOVERNMENT OF INDIA
No. 1, Jothiramaalingam II Cross Street,
West Mambalam, Chennai - 600 033
Mobile : 98411 22650

CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD
No.1, Pumping Station Road, Chintadripet, Chennai-600 002

METERED WATER CHARGES BILL DATE : 02-FEB-21
METERED READING TAKEN 24-JAN-2021

Old CMC NO.	CMC NO.	CATEGORY		
	4088801040000	Comercial Others WI M		
Date of Entry	Meter Billing Period	Previous Reading	Current Reading	Consumption in Ltrs.
01-FEB-21	202101	0	0	12701000

Arrears upto Previous Half year/Month	Water Charges Demand	Tax Demand
Surcharge	0.00	0.00
Current Demand	15,36,821.00	
Total Demand	15,36,821.00	0.00
Total Amount Payable		15,36,821.00

Address of Area Office

RO-II
AMBATHUR ROAD
PUZHAI, CHENNAI, CHENNAI, 600 066
Tel: 26590674/

To

M/s. PRESTIGE ESTATE PROJECTS LIMITED
1/8, MOUNT PODNAMALLEE RD, IYYANPANTHANGAL

, Chennai-600056

Payment Conditions :

1. Payment to be made within 7 days of receipt of the bill.
2. For delayed payment of water charges, surcharge is collected on recurring basis.
3. Complaints in regard to the incorrect or excess readings or classification or clerical error are to be made within 30 days of the date of the bill. Otherwise, the reading shall be taken as correct and the bill shall not be revised.
4. The owners and occupiers of the building shall be jointly and severally liable for the payment of all the sums due towards water supply and they should inform in writing to the authorized authority of any change in ownership or tenancy.
5. A penalty will be levied for the dishonoured cheques and payment in lieu of dishonoured cheque shall be by cash or D.D. only.
6. For further clarification, kindly contact Area Senior Accounts Officer.

Handwritten notes on the left side of the page, including a large, stylized letter 'S'.

Handwritten notes on the left side of the page, including a large, stylized letter 'A'.

CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD
No.1, Pumping Station Road, Chintadripet, Chennai-600 002

METERED WATER CHARGES BILL
METERED READING TAKEN

DATE : 01-MAR-21
24-FEB-2021

OLD CNC NO.	CNC NO.	CATEGORY		
	4088801040000	Commercial Others W/M		
Date of Entry	Meter Billing Period	Previous Reading	Current Reading	Consumption in Ltrs.
26-FEB-21	202102	0	0	12701000

Arrears upto Previous Half year/Month	Water Charges Demand	Tax Demand
---------------------------------------	----------------------	------------

Surcharge	0.00	0.00
-----------	------	------

Current Demand	15,36,821.00	
----------------	--------------	--

Total Demand	15,36,821.00	0.00
--------------	--------------	------

Total Amount Payable		15,36,821.00
----------------------	--	--------------

Address of Area Office

RO-II
AMBATHUR ROAD
PUZHAI, CHENNAI, CHENNAI, 600 066
Tel: 26590674/

To

M/s. PRESTIGE ESTATE PROJECTS LIMITED
1/8, MOUNT POONAMALLEE RD, IYYAMPANTHANGAL

, Chennai-600056

Payment Conditions :

1. Payment to be made within 7 days of receipt of the bill.
2. For delayed payment of water charges, surcharge is collected on recurring basis.
3. Complaints in regard to the incorrect or excess readings or classification or clerical error are to be made within 30 days of the date of the bill. Otherwise, the reading shall be taken as correct and the bill shall not be revised.
4. The owners and occupiers of the building shall be jointly and severally liable for then payment of all the sums due towards water supply and they should intimate in writing to the authorized authority of any change in ownership or tenancy.
5. A penalty will be levied for the dishonoured cheques and payment in lieu of dishonoured cheque shall be by cash or D.D. only.
6. For further clarification, kindly contact Area Senior Accounts Officer.